

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3782  
ANSWERED ON:10.09.2007  
HOLDING OF ELECTIONS IN CANTONMENT AREAS  
Gangwar Shri Santosh Kumar

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether civil complaints have been received regarding not holding of elections in the cantonment areas by the cantonment council for the last few years resulting in development of the cantonment areas being put on hold;
- (b) if so, the names of the cities and the States from where such complaints have been received;
- (c) the time by which the said elections are likely to be held;
- (d) whether these elections were not held due to the obstinacy of the concerned officials; and
- (e) if so, the action being taken against them?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): Representations have been received regarding holding of elections to Cantonment Boards, from various Cantonments like Pune, Deolali (Maharashtra), Jhansi, Bareilly (Uttar Pradesh), Delhi (NCT of Delhi), Amritsar (Punjab) and Barrackpore (West Bengal) etc.
- (c) For holding elections to the Cantonment Boards in accordance with the provisions of Cantonments Act, 2006, Cantonments Electoral Rules, 2007 have been notified. The legal and statutory process has to be completed before elections are held.
- (d) No, Sir.
- (e) Does not arise.